

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO- 1615
TO BE ANSWERED ON- 13/02/2023

NGO IN TRIBAL AREAS

1615. MS. CHANDRANI MURMU:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the amount of Grants-in-Aid given by the Government to Non-Governmental Organizations (NGOs) working in tribal areas in the State of Odisha during the last five financial years, year-wise;
- (b) list of NGOs working in the tribal areas of Keonjhar HPC along with the grants provided to each of them during the last five years, year-wise;
- (c) whether the activities of these NGOs are monitored periodically by the Government, if so, the names of under-performing NGOs during the same period;
- (d) if not, the reasons therefor; and
- (e) whether NGOs are considered to be a better executor than the Government departments, if so, the details thereof?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SMT. RENUKA SINGH SARUTA)

- (a)** : The details of the funds released under Scheme “Grant in Aid to Voluntary Organizations working for the welfare of the Scheduled Tribes” of the Ministry of Tribal Affairs to NGOs working in tribal areas in the State of Odisha during last five last financial years are as under:

Year	Funds released (in Rs)
2017-18	22,71,15,120
2018-19	32,36,41,558
2019-20	29,39,97,570
2020-21	15,36,81,894
2021-22	24,24,81,660

(b) : The Ministry has been funding one NGO, namely “Prakalpa”, for the project Educational Complex (Secondary) ‘ in Keonjhar District in the State of Odisha for which year-wise details of funds provided by the Ministry in the last five years are as under:

Year	Funds released(in Rs)
2017-18	-
2018-19	1,43,33,280
2019-20	1,02,16,905
2020-21	-
2021-22	87,01,673

(c) & (d): The Non-Governmental Organisations (NGOs) / Voluntary Organizations (VOs) funded under the scheme “Grant-in-Aid to Voluntary Organizations working for the welfare of Scheduled Tribes” are monitored as per the following schematic procedures:

1. Annual inspection by District Authorities.
2. Scrutiny and recommendation by State Government /UT Administration.
3. Mandatory submission of annual audited accounts and utilization certificate by NGOs/VOs.
4. Inspection by Officers of the Ministry of Tribal Affairs from time to time.
5. Filing of expenditure by aided NGOs / VOs on PFMS using Receipt Expenditure Advance&Transfer (REAT) module.
6. Provision for Third-party monitoring by an independent agency appointed by the Ministry.

Funds are only released to the NGOs for their projects after receiving the inter-alia inspection report of the district authorities indicating satisfactory performance and recommendation of the State Governments.

(e): The services rendered by the NGOs supplement the efforts of the Government to cater to comparatively service-deficient areas with significant tribal population.
